NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.114/Chd/Pb/2017

Under Section 7 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

State Bank of India ....Applicant-Financial Creditor
Vs.
SEL Manufacturing Company Limited. …Respondent-Corporate Debtor

Present : Ms. Pallavi S. Shroff, Advocate with Ms. Misha, Ms. Tanvi Talwar, Mr. Siddhant Kant & Mr. Nitin Kaushal, Advocates for Applicant-Financial Creditor.
Mr. Anand Chhibbar, Senior Advocate with Mr. Arvind Kumar Gupta, Mr. Gaurav Mankotia, Mr. Amitabh Tewari, Mr. C.S. Chauhan & Ms. Eshna Kumar, Advocates for respondent-corporate debtor.

Arguments inconclusive. Mr. Arvind Kumar Gupta, counsel for the respondent-corporate debtor is still continuing with the arguments.

List the matter on 06.02.2018 for arguments.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 02, 2018
saini